

## LEX OMNIA MOOT COURT COMPETITION - RULEBOOK

### 1. ADMINISTRATION

- 1.1. The Lex Omnia Moot Court Competition 2025 is presented by Waves, BITS Pilani Goa and the Moot Court Society of NALSAR University of Law, Hyderabad.
- 1.2. The Competition will be held from *31 October to 2 November 2025* at the BITS Pilani, KK Birla Goa Campus.
- 1.3. The Organising Committee (“OC”) is responsible for all administrative matters and shall supply and distribute all necessary information to participating teams.
- 1.4. Official correspondence email: [waves25lexomnia@gmail.com](mailto:waves25lexomnia@gmail.com).

### 2. ELIGIBILITY FOR PARTICIPATION

- 2.1. All bona fide undergraduate law students enrolled in a 3-year or 5-year LL.B. programme at any college or university are eligible.
- 2.2. Cross-institutional teams are permitted and there is no cap on number of teams from one institution.
- 2.3. Each team shall comprise a maximum of three members: two Speakers and one Researcher.

### 3. REGISTRATION

- 3.1. Teams must complete registration by submitting the registration [form](#) by the notified deadline.
- 3.2. Changes to team composition will not be entertained after memorial submission, except in cases of medical emergencies at the OC’s discretion.
- 3.3. All duly registered teams will be allotted a Team Code after registrations close.

### 4. TIMELINE

EVENT	DATE
Release of Proposition	12 September 2025
Clarification Deadline	20 September 2025
Release of Clarifications	22 September 2025
Deadline for Registrations	1 October 2025
Deadline for Submission of Memorials	10 October 2025
Release of Memo Qualifier Results	15 October 2025
Researcher’s Test and Oral Rounds	31 October to 2 November 2025

### 5. ANONYMITY OF TEAMS

- 5.1. Teams shall not reveal their identity at any stage except through their Team Code.



- 5.2. Memorials and any supplementary material (including compendia) must not contain any mark, logo, or text that reveals the identity of the college/institution/university or team members.
- 5.3. Violation of anonymity may attract penalties including disqualification at the OC's discretion.

## 6. CLARIFICATIONS

- 6.1. Requests for clarifications to the Moot Proposition must be submitted via this [form](#) before the notified deadline.
- 6.2. Clarifications (if any) will be circulated to all registered teams by 22 September 2025.

## 7. WRITTEN SUBMISSIONS (MEMORIALS)

- 7.1. Each team shall prepare memorials for both sides: the Claimant and the Respondent.
- 7.2. Each memorial shall contain the following, in order:
  - a. Cover Page
  - b. Table of Contents
  - c. Index of Authorities
  - d. Statement of Jurisdiction
  - e. Statement of Facts (not exceeding one page)
  - f. Statement of Issues
  - g. Summary of Arguments
  - h. Arguments Advanced
  - i. Prayer (not exceeding one page)
- 7.3. The total memorial shall not exceed 30 pages. The section 'Arguments Advanced' shall not exceed 15 pages.
- 7.4. The OC will conduct plagiarism checks. Any memorial with plagiarism exceeding 15% will be disqualified from further evaluation.
- 7.5. Formatting Requirements:
  - a. Page Size: A4
  - b. Font: Times New Roman (including footnotes)
  - c. Font Size: 12 (main text); 10 (footnotes)
  - d. Line Spacing: 1.5 (main text); 1.0 (footnotes)
  - e. Margins: 1 inch on all sides
  - f. Citations: Bluebook, 21<sup>st</sup> edition
  - g. Footnotes shall include only citations
- 7.6. The cover page shall be blue for the Claimant/Petitioner and red for the Respondent/Defendant.
- 7.7. No annexures, photographs, graphs, tables, diagrams, or similar visual material shall be included in the memorial.
- 7.8. Both memorials shall be submitted via this form on or before 10 October 2025 in both PDF and Word format.



- 7.9. The file naming convention shall follow the format *<TeamCode><SideInitial>*; for example, Team Code 1 as Claimant shall be “1C”, and Team Code 1 as Respondent shall be “1R”.
- 7.10. If a file cannot be opened due to a virus or compatibility issue, the submission will be deemed not received until a compatible copy is provided.

## 8. RESEARCHER’S TEST

- 8.1. The OC shall conduct a Researcher’s Test for the Competition.
- 8.2. The test paper will include objective and subjective questions based on the moot problem, relevant areas of law, and essential cases.
- 8.3. The Best Researcher score shall be determined by a composite evaluation: 50% of the team’s memorial score and 50% of the Researcher’s Test score.

## 9. ORAL ROUNDS

### 9.1. General Rules

- Based on memorial evaluation, the best 32 teams will be invited to the oral rounds.
- The Competition will comprise four stages: Preliminary Rounds, Quarterfinals, Semifinals, and the Final.
- The Researcher shall sit with the Speakers during the rounds but shall not address the bench. The Researcher may communicate with the Speakers only through written notes.
- Rebuttals and sur-rebuttals are permitted at the discretion of the bench. Only one Speaker may present the rebuttal or sur-rebuttal. The time reserved for rebuttal may not exceed 2 minutes.
- Use of electronic devices during proceedings is prohibited.
- Compendia may be provided only with the permission of the bench in the respective courtroom.

### 9.2. Preliminary Rounds

- Each team shall argue twice once for the Claimant and once for the Respondent.
- The matchups shall be determined by a draw of lots.
- The top eight teams to qualify to Quarterfinals will be decided on the aggregate of oral scores and memorial scores. In the event of a tie, the higher Researcher’s Test score shall prevail.
- Each team shall have a total of 20 minutes including rebuttal/sur-rebuttal.

### 9.3. Quarterfinal and Semifinal Rounds

- These rounds shall be conducted as knock-out rounds. Matchups will be determined based on the rankings from the Preliminary Rounds.



- b. Qualification to the next round shall be based on the aggregate oral scores. In the event of a tie, the team with the higher memorial score will advance.
- c. Each team shall be allotted a total of 30 minutes, inclusive of rebuttal and sur-rebuttal.

#### 9.4. Final Round

- a. The two teams qualifying from the Semi-Finals shall compete in the Final.
- b. Each team shall have a total of 40 minutes including rebuttal and sur-rebuttal. The bench may deduct marks for non-adherence to time limits.

### 10. MEMORIAL EVALUATION

Memorials will be evaluated on the following criteria:

CRITERIA	SCORE
Application and appreciation of facts	20
Application of legal principles, authorities, and precedents	20
Structuring and presentation of issues	15
Ingenuity and logical reasoning	15
Lucidity and writing skills	15
Proper footnoting and formatting	15
<b>TOTAL</b>	<b>100</b>

### 11. EVALUATION OF ORAL SUBMISSIONS

11.1. Oral rounds will be judged on the following criteria:

CRITERIA	SCORE
Application of Facts and Law (facts, legal principles, authorities, precedents)	30
Structuring, Reasoning & Originality (logical flow, ingenuity, framing of issues)	25
Communication & Responsiveness (articulation, presentation, handling questions)	25
Professionalism & Court Etiquette (decorum, demeanor,)	20
<b>TOTAL</b>	<b>100</b>

11.2. The total marks for each Speaker shall be the aggregate of the marks awarded by each judge.

### 12. PENALTIES

RULE	DESCRIPTION OF RULE	PENALTY
5.1 - 5.2	Violation of anonymity	



		<ul style="list-style-type: none"> <li>• 5-mark deduction (memorials)</li> <li>• 10-mark deduction (oral rounds)</li> <li>• Disqualification for repeated violation</li> </ul>
7.3	Exceeding memorial page limits (30 pages / 15 pages for Arguments)	2 marks deducted per excess page
7.4	Plagiarism exceeding 15%	Disqualification
7.5	Formatting violations (font, spacing, margins, citations)	1 mark deduction per violation (max 10)
7.6	Incorrect cover page color	2 marks deducted
7.7	Inclusion of annexures, photographs, diagrams, etc.	5 marks deducted
7.8 - 7.10	Late or improper memorial submission (wrong email, file naming, missing format)	<ul style="list-style-type: none"> <li>• 1 mark deducted per hour of delay</li> <li>• Disqualification on delay exceeding 12 hours</li> <li>• 3 marks deducted for incorrect naming/formatting</li> </ul>
9.1(e)	Use of electronic devices during rounds	Disqualification
12.1 - 12.2	Scouting (observing other teams' rounds)	Disqualification
13.1	General non-compliance with rules	Penalty at OC's discretion (warning, mark deduction, or disqualification)

### 13. SCOUTING

- 13.1. Teams shall not observe the oral rounds of other teams.
- 13.2. Scouting is strictly prohibited and may result in immediate disqualification.

### 14. MISCELLANEOUS

- 14.1. Non-compliance with these Rules may attract penalties as deemed fit by the OC.
- 14.2. The Organisers reserve the right to alter the Rules and Regulations; any changes will be promptly communicated to registered teams.
- 14.3. The right to audio-visual recording (or any other form of reproduction) of oral submissions in all rounds vests with the Organisers.
- 14.4. Any complaints regarding a participating team or the conduct of the Competition must be submitted in writing to the OC.
- 14.5. The Organisers reserve the right to interpret these Rules. Decisions on matters not covered herein shall be final and binding.

